

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.2350 OF 2003

New Delhi, this the 23th day of September, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

J. Bhagat Surrryeyor of Works (Civil) CCW: All India Radio, Soochna Bhawan, New Delhi.

....Applicant

(Applicant in person)

Versus

- 1. Union of India
 Through the Secretary
 Ministry of Information and Broadcasting,
 Shastri Bhawan,
 New Delhi.
- Director General All India Radio, Akashwani Bhawan, New Delhi.
- 3. Chief Engineer (Civil)-I, Civil Construction Wing, All India Radio, New Delhi.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Earlier OA 182/2001 had been filed. This Tribunal had disposed of it on 29.1.2002. We have drawn the attention of the applicant towards paragraph 6 of the said order, which reads:-

- "6. If any grievance still survives, after disposal of the applicant's written statement and additional written statement by the respondents, we grant liberty to the applicant to seek revival of the present OA, by also impugning the orders passed by the respondents pursuant to the aforementioned directions."
- 2. The applicant contends that thereupon an order of 18.8.2003 has been passed. He seeks to assail the

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We have drawn the attention of the applicant same. towards the earlier order passed by this Tribunal whereby liberty has been given to him for revival of the said OA 182/2001.

- When this fact was brought to the notice of З. the applicant, he seeks to withdraw the present petition and states that he would file a miscellaneous application seeking revival of the earlier OA. Allowed as prayed.
- 4. The present OA is dismissed as withdrawn.

(R.K. UPADHYAYA)

ADMINISTRATIVE MEMBER

(V.S. AGGARWAL) CHAIRMAN

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